



In the  
**Reserve Bank of India**  
Foreign Exchange Department  
Fort Glacis, No.16, Rajaji Salai  
Chennai 600 001

Present

**R Kesavan**  
**Chief General Manager**

Date : October 06, 2017  
**C.A.711/2016**

In the matter of

**M/s. Phasorz Technologies Pvt Ltd.**  
4B, 3rd Cross Street, Rajarajeswari Nagar,  
Madipakkam,  
Chennai- 600091

**(Applicant)**

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

### **Order**

The applicant has filed a compounding application dated September 06, 2017 (received at Reserve Bank on September 08, 2017) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued there under. The contraventions sought to be compounded are



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(i) delay in reporting of inflow of funds received from a person resident outside India for allotment of shares, and (ii) delay in submission of Form FC-GPR on allotment of shares with Reserve Bank, in terms of Paragraph 9 (1) A and Paragraph 9 (1) B respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 notified, vide Notification No. FEMA 20/2000-RB dated May 3, 2000.

2. The relevant facts of the case are as follows: The applicant company was incorporated on July 31, 2013 under the provisions of the Companies Act, 1956 (Registration No. U72300TN2013PTC092385) and is engaged in business of providing software support and maintenance to the clients. The applicant received foreign inward remittances from i) M/s India Dream Capital, Mauritius ii) Anand & Venky LLC, USA iii) M/s Rebright Partners 2 Investment Partnership, Japan iv) M/s Dena Co. Ltd., Japan v) M/s Techmatrix Corporation, Japan vi) Mr. Ikuto Higashi, Japan vii) Mr.Hirofumi Kaneko, Japan viii) Mr.Teruyasu Nishino, Japan towards subscription to equity shares and reported the same to the Reserve Bank as below:

Sl. No.	Amount of Inward Remittance in Rs.	Date of receipt	Reported to RBI on
1	96,884.00	30.01.2014	26.06.2014
2	61,79,258.00	11.12.2014	27.02.2015
3	1,66,23,550.00	03.02.2016	03.06.2016
4	4,45,44,656.00	09.02.2016	02.06.2016
5	1,66,25,001.33	31.05.2016	16.06.2016
6	3,35,00,002.68	07.11.2016	09.01.2017
7	1,29,16,667.70	18.05.2017	04.07.2017
8	64,58,333.85	18.05.2017	14.07.2017
9	65,00,000.52	23.06.2017	04.08.2017

The applicant reported receipt of remittances to the Reserve Bank on dates indicated above with delay ranging from 12 days to three months 26 days approximately beyond the prescribed period of 30 days in respect of remittances at Sl. Nos.1 to 4 and 6 to 9. Whereas, in terms of paragraph 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with



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these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration.

3. The company allotted equity shares and filed FC-GPRs as indicated below:

Sl. No	No. of shares allotted	Face Value (in Rs.)	Amount (INR)	Date of allotment of shares	Reported to RBI on
1	45	10	94,905.00	21.03.2014	21.08.2014
2	1934	10	61,77,466.76	11.12.2014	13.07.2015
3	2653	10	6,11,68,204.72	01.03.2016	23.06.2017
4	399	10	1,66,25,001.33	31.05.2016	02.01.2017
5	804	10	3,35,00,002.68	07.11.2016	27.06.2017
6	465	10	1,93,75,001.55	18.05.2017	11.08.2017
7	156	10	65,00,000.52	23.06.2017	09.08.2017

The applicant filed form FC-GPRs as indicated above with delay ranging from 17 days to one year two months 22 days approximately beyond the prescribed limit in respect of the allotments. Whereas in terms of paragraph 9 (1) B of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares in accordance with these Regulations has to submit to Reserve Bank a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to person resident outside India.

4. The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated October 03, 2017 for further submission in person and/or producing documents, if any, in support of the application. The applicant appeared for the personal hearing on October 06, 2017 during which Smt Sneha Jain, Practicing Company Secretary represented the applicant. The authorized representative of the applicant admitted the contraventions as stated in para 2 and 3 above committed by the applicant for which compounding has been sought. During the personal hearing, it was submitted that the delays were unintentional. In view of the above, they requested to take a lenient view in the matter. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during the personal hearing.



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5. I have given my careful consideration to the documents on record and submission made by the applicant during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9 (1) A of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in reporting of receipt of inward remittances towards subscription of equity shares as detailed in paragraph 2 above. The contravention relates to an amount of ₹ 12,68,19,352.75 with the duration of contravention ranging from 12 days to three months 26 days approximately; and

(b) Paragraph 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in submission of Form FC-GPR to the Reserve Bank after issue of shares to persons resident outside India and the contravention relates to an amount of ₹ 14,34,40,582.56 with the duration of contravention ranging from 17 days to one year two months 22 days approximately.

6. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount

of ₹ 1,94,090/- (Rupees one lakh ninety four thousand and ninety only) will meet the ends of justice.

7. Accordingly, I compound the admitted contraventions namely, the contraventions of paragraphs 9 (1) A and 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of ₹1,94,090/- (Rupees one lakh ninety four thousand and ninety only) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai - 600 001 by a demand draft



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drawn in favour of the “Reserve Bank of India” and payable at Chennai within a period of **15 days** from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed of accordingly.

Dated this Sixth day of October, 2017.

**Sd/-**

**R Kesavan**  
**Chief General Manager**